NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

10. C.P.(IB)-235(MB)/2023

CORAM:

SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2024

NAME OF THE PARTIES:- **Central Bank of India**
V/s
RBEP Entertainment Private Limited

Section: U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

CP(IB) 235(MB)2023

Present:- Counsel, Harish K. Raman i/b Rathina Maravarman appeared for the Financial Creditor through VC.

Counsel, Altamash A. Kapadia i/b Sujit Lahoti appeared for the Respondent.

Counsel appearing for the Petitioner states that the managing director of the Petitioner Bank approved an OTS scheme which was submitted by the Corporate Debtor on 28.06.2024, therefore, Counsel for the Petitioner seeks one-month time to complete the process of OTS. At the request of the Counsel for the Petitioner list this matter for hearing on **01.08.2024.** No further adjournment shall be granted on this ground.

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT